


TATA CAPITAL HOUSING FINANCE LIMITED
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai – 400013. CIN No. U67190MH2008PLC187552. Contact No. (022) 61827414, (022) 61827375

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
(As per Rule 8(1) of the Security Interest Enforcement Rules, 2002)
Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated as below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said Notice.
The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 6 of the said Rules.
The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **TATA Capital Housing Finance Limited**, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date of demand notice.
The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Sl. No.	Loan Account No.	Name of Obligor(s)/Legal Heir(s)/Legal Representative(s)	Amount & Date of Demand Notice	Date of Possession
1	TCHHL083100 0100148218 & TCHHL083100 0100149237	MR. DASARI VENKANNA as (Borrower) MRS. DASARI PARVATHI as (Co-borrower)	As on 08.07.2026 an Amount of Rs.48,61,157/- (Rupees Forty Eight Lakh Sixty-One Thousand One Hundred And Fifty Seven Only)	16th September, 2026

DESCRIPTION OF THE IMMOVABLE PROPERTY
All that piece and parcel of the Newly Constructed Semi Finished House consisting of Ground Floor and First Floor, constructed on Plot No.37, admeasuring 167 Sq.Yards or its equivalent to 139.61 Sq.Metres, having plinth area of 1958.58 Sft., (i.e. Ground Floor: 979.09 Sft. and First Floor: 979.09 Sft.), with R.C.C. Roofing, in Survey No.83, in [SHA MEADOWS] situated at KUNTLLOOR VILLAGE, Abdullahumet Revenue Mandal, Ranga Reddy District, under Pedda Amberpet Municipality, under registration Sub District Hayathnagar and bounded by: NORTH : Plot No.38, SOUTH : Plot No.36, EAST: Plot No.25, WEST: 30 ft. Wide Road.

Sl. No.	Loan Account No.	Name of Obligor(s)/Legal Heir(s)/Legal Representative(s)	Amount & Date of Demand Notice	Date of Possession
2	TCHHF085100 0100393407	Mr.CH KRISHNA as (Borrower), Mrs. CHEPYAL SHANTHA as (Co-Borrower) CHANDRAMMA CHEPYALA as (Co-Borrower)	As on 05.06.2026 an Amount of Rs. 11,54,286/- (Rupees Eleven Lakh Fifty-Four Thousand Two Hundred And Eighty-Six Only)	16th September, 2026

DESCRIPTION OF THE IMMOVABLE PROPERTY
Where as the Schedule Property Bearing H.No.1-7/70, (Assessment No.740) Admesuring an area of 379-55 Sq. Yards (or) Equivalent to 317-30 Sq.meters, Plinth Area RCC-270.00,with is situated at Basireddy Pally Village, Bachannapet Mandal, Jangaon District, Regn. sub-Dist: JANGAON, Regn. Dist: JANGAON, Bounded by: East : G.P.Road, West: Open Place of Chepyala Malliah, North G.P.Road, South: House of Chepyala Laxmaiah.

Sl. No.	Loan Account No.	Name of Obligor(s)/Legal Heir(s)/Legal Representative(s)	Amount & Date of Demand Notice	Date of Possession
3	TCHHL083300 0100273215 & TCHHL083300 0100273922	Mr Chakali Vasantha as (Borrower) Mr Chakali Anji as (Co-Borrower)	As on 07.04.2026 an Amount of Rs. 22,13,381/- (Rupees Twenty Two Lakh Thirteen Thousand Three Hundred And Eighty Nine Only)	15th September, 2026

DESCRIPTION OF THE IMMOVABLE PROPERTY
All that the piece and parcel of the Residential House bearing Door No.82/37-99 (with Assessment No.1016033288), constructed in the land extent of 52.77 Sq.Yds., in Plot No.131 (South side half part), laid in Sy.No.546/1 & 550/1A of Kallur Village, located in 82nd Ward, Sharada Nagar, with-in the limits of Kurnool Municipal Corporation area, Kurnool Dist., under the Jurisdiction of Kallur Sub-registration and Registration district Kurnool and bounded as follows:- **Boundaries:-** East: Road, West: Plot No.125, North: House in Plot No.131 Remaining Site, South: Plot No.132.

Sl. No.	Loan Account No.	Name of Obligor(s)/Legal Heir(s)/Legal Representative(s)	Amount & Date of Demand Notice	Date of Possession
4	TCHHF083300 0100244048 & TCHHL083300 0100242073	Mr G.Pavanpratap as (Borrower) Mrs Cesemppogu Anna Preethi as (Co-Borrower) Mrs G Padmamma as (Co-Borrower) Mr G.Sivudu as (Co-Borrower)	As on 07.05.2025 an Amount of Rs. 13,20,494/- (Rupees Thirteen Lakh Twenty Thousand Four Hundred And Ninety Four Only)	15th September, 2026

DESCRIPTION OF THE IMMOVABLE PROPERTY
All that the piece and parcel of the House No.40-665, an extent of 66.66 Sq.Yds., in Sy.No.781/C in Ward No.40 in Dharampeta with in Municipal Limits of Kurnool Municipal Corporation, Kurnool District, Kurnool Sub-Registration and bounded as follows:- **Bounded by:-** East: House of Jayamma, West: Rasta, North: House of Lakshamma, South: House of Pullaiah.
Date: 20/09/2026
Place: TELANGANA & ANDHRA PRADESH
Sd/- Authorised Officer
For Tata Capital Housing Finance Limited

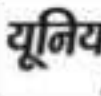

TATA CAPITAL HOUSING FINANCE LIMITED
Contact Address: 11th Floor, Tower A, Peninsula Business Park, Ganpat Rao Kadam Marg, Lower Parel, Mumbai 400 013 Contact No. (022) 60693833

DEMAND NOTICE
Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").
Whereas the undersigned being the Authorised Officer of Tata Capital Housing Finance Limited (TCHFL) under the Act and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Rules already issued detailed Demand Notice dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to "Obligors"/Legal Heir(s)/Legal Representative(s) listed hereunder, to pay the amount mentioned in the respective Demand Notice, within 60 days from the date of the respective Notice, as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.
In connection with the above, Notice is hereby given, once again, to the said Obligor(s)/Legal Heir(s)/Legal Representative(s) to pay to TCHFL, within 60 days from the date of the respective Notice(s), the amount indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to TCHFL by the said Obligor(s) respectively.

Sr. No.	Loan Account No.	Name of Obligor(s)/Legal Heir(s)/Legal Representative(s)	Total Outstanding Dues (Rs.) as on below date*	Date of Demand Notice and Date of NPA
1	TCHHF0453000 100078801 & TCHHL0453000 100078598	Mrs Putta Swapna (Borrower) Mr Putta Srinivas (Co borrower) Sri Venkateshwarra flower Decor (Co borrower)	As on 17-09-2026 an amount of Rs. 1,27,16,363/- (Rupees One Crore Twenty Seven Lakh Sixteen Thousand Three Hundred And Sixty three Only)	17.09.2026 & 03-09-2026

SCHEDULE OF PROPERTY : All that the piece and parcel of the building consisting of Ground Floor + 2 Upper Floors bearing Municipal No.1-7-629/112, on Plot Nos.4-A & 4B/1, admeasuring 310.00 Square Yards or 259.19 Square Meters, situated at New Achaiah Nagar, Ram Nagar, Hyderabad. T.S. (Previously Zamithanapur, Musheerabad, Hyderabad) and bounded as follows:- **Boundaries:-** North: 40' Wide Road, South: Neighbours H.No.1-7-630/73, East: Neighbours H.No.1-7-629/111, West: Neighbours H.No.1-7-629/113, **Boundaries for the Flat:-** North: Open to Sky, South: Open to Sky, East: Corridor and Staircase, West: Open to Sky.

*With further interest, additional interest at the rate as more particularly stated in respective Demand Notices dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to TCHFL as aforesaid, then TCHFL shall proceed against the above Secured Asset(s)/Immovable property (ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences.
The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable property(ies), whether by way of sale, lease or otherwise without the prior written consent of TCHFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.
Date: 20.09.2026
Place: Hyderabad
Sd/- Authorised Officer
For Tata Capital Housing Finance Limited


ASSET RECOVERY BRANCH
1st Floor, Union Bank of India Building, Beside T.I.E. Gate No.2, Main Road, Balanagar, Hyderabad-500037

E-AUCTION SALE NOTICE
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with proviso to Rule 8 and 9 of Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the **Constructive/Physical** (whichever is applicable) of which has been taken by the Authorised Officer of Union Bank of India (Secured Creditor), will be sold on "As is where is", "As is what is", and "Whatever there is" on the date mentioned below, for recovery of dues as mentioned hereunder to Union Bank of India from the below mentioned Borrower(s) & Guarantor(s). The Reserve Price and the Earnest Money Deposit, Bid Increment are also mentioned hereunder:

Name and address of the Borrower(s) and Guarantor(s): M/s Vinayak Legend Medical Sciences Pvt Ltd, Sri Sai Towers, Survey No.280/4 (New), Bagh Hayath Nagar, Ranga Reddy, Hyderabad-501505. **M/s. Vinayak Legend Medical Sciences Pvt Ltd**, Near Sushma Theatre, NH-9, Vanasthalipuram, Hyderabad-500070. **Mr. Arupula Yadarigi**, House No.28, Block No.10, Bafar Sahara Estate, Mansoorabad, Hyderabad-500070. **Mr. Sankoorsetti Nareesh**, Flat No.406, TACS Sai Sadan, Opp Narayana Concept School, Shivaganga Colony, LB Nagar, Hyderabad-500070. **Mr. Sankoorsetti Nareesh**, House No. 1-12-201, Opp: Municipal Quarters, Suryapet-508213, Nalgonda Dist. **Mrs. Arpula Sanjana C/o Dr. A Yadagiri**, Flat No.102, First Floor, Vaishnavi Castle, Road No.3, SRK Puram, Hyderabad-500035. **Mrs. Potlur Vanaja Rani C/o Dr. S.Nareesh**, Flat No.406, TACS, Sai Sadan, Shivaganga Colony, LB Nagar, Hyderabad-500070.

The secured debt for the recovery of which the immovable secured asset is to be sold: **Rs.1,41,33,288/-** as on 30-06-2026 with further interest, cost & expenses.

DESCRIPTION OF IMMOVABLE SECURED ASSETS TO BE SOLD:
All that the Residential House bearing No: 1-6-141/29/6/E2/3 on plot no. 19, in Sy. No. 290, 291, admeasuring 256 Sq. Yds, net plot area 246.03 Sq.Yds after road affected area of 9.97 Sq. Yds at Sri Ram Nagar Colony, Bechirag Madaram, Suryapet Town and Municipality, Nalgonda Dist, Telangana State and bounded by: **Boundaries of Property:** North: Plot No.20, open place of Sri Sankurusheethi Somaiah, South: 25'-0" Wide Road, East: Plot No.22, Sri Sankurusheethi Buchaiah, West: Plot No.18, Sri Sankurusheethi Parnesh. The details of encumbrances, if any known to the Secured Creditor: LA No.108/2025 in Dispute No.74/2025, Deputy Registrar of Chits/Arbitrator, Ranga Reddy Dist b/w margadarshi chit fund pvt ltd and Mr. Sankoorsetti Nareesh.

Reserve Price: Rs.64,00,000/- EMD: 10% of the Reserve Price Bid Increment: Rs.64,000/-
Date and Time of E-Auction: 28.10.2026 from 12:00 Noon to 05:00 PM
(with 10 min unlimited auto extensions) E-auction website-<https://baanknet.com>

EMD shall be deposited and Linked/Map the EMD amount with the Property ID before End Time of Auction. It is advisable to deposit and Link / Map the EMD amount with the property ID well in advance to avoid any technical glitch

The Online E-Auction will be held through web portal/website Registration, Login and Bidding Rules visit the following sites:
The Online E-Auction will be held through web portal/ website: <https://baanknet.com> on the date and time mentioned above with unlimited extension of 10 minutes. The intending bidders/purchasers required to register through <https://baanknet.com> (Buyer Registration - link provided in the home page of the website) by using their mobile number and valid email-id. The intending bidders/purchasers further required to upload KYC documents and Bank Details. Register on <https://baanknet.com> using mobile number and email ID.
• For Auction related queries e-mail to ubin0556009@unionbankofindia.bank.in or For queries Contact Number: 8291220220. For Enquiries Please contact number: 9987321173
• Bidders are advised to go through the website: <https://baanknet.com> and <https://www.unionbankofindia.bank.in/auction-property/view-auction-property.aspx> for detailed terms and conditions of Auction Sale before submitting their bids and taking part in the E-Auction sale proceedings. Successful bidder will be intimated through e-mail by PSB Alliance Pvt. Ltd after the closing of the e-Bidding Process.
Note: The Sale shall be subject to the outcome of Securitisation Application (SA), if any.
Notice of 30 days for sale of immovable secured assets under Rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002.
Date: 16.09.2026, Place: Hyderabad
Authorised Officer, Union Bank of India


AXIS BANK LIMITED
Retail Lending and Payment Group (Local Office/Branch): Axis Bank Limited, Door No 16-6-238, Ground floor, 2nd Street, Srinivasa Agraharam, Nellore, Andhra Pradesh-524001.

POSSESSION NOTICE UNDER RULE 8 (1) (For Immovable Property)
WHEREAS the Authorized Officer of the Axis Bank Ltd (Formerly known as UTI Bank Ltd.), having its Registered Office: "TRISHUL", Opp Samartheswar Temple, Near Law, Garden, Ellisbridge, Ahmedabad- 380006, among other places its Branch Office at **Retail Lending and Payment Group (Local Office/Branch): Axis Bank Limited, Door No. 16-6-238, Ground floor, 2nd Street, Srinivasa Agraharam, Nellore, Andhra Pradesh-524001**, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice under Section 13(2) of SARFAESI Act calling upon the borrower / guarantors / mortgagors:-

Sl. No.	Name of the Applicant / Co - Applicant / Guarantors and Address	Liability in Rs	Properties offered Equitable Mortgage and Date of Possession
2	1. M/s. POTHINENI FOODS, Rep by its Proprietor Mr. P. Balu Chandra Yadav, S.No. 271/3, Bypass Road, Somalavani Panchayat, Rameswaram, Proddatur – Cuddapah - Ysr District – 516360. ALSO, AT: M/s. POTHINENI FOODS Rep by its Proprietor Mr. P. Balu Chandra Yadav, Sni Sri Sri Katta Mysamma Temple, 223ba & 22/18/3-144k/11, Rtc Cross Roads, Durgabadi Deshmukh Colony, Bagh Amberpet, Hyderabad - 500044 2. Mr. POTHINENI BALA CHANDRA YADAV S/o. P. Pratap Yadav, D.No: 26/251-Up, Nethaji Nagar – 1, Proddatur – Cuddapah - Ysr District - 516360 3. Mrs. POTHINENI SUHASHINI, W/o. P. Balu Chandra Yadav, D.No: 26/251-Up, Nethaji Nagar – 1, Proddatur – Cuddapah - Ysr District - 516360 DEMAND NOTICE DATE:- 17-06-2026 Loan Account No. 924030049856932 & 924060053272776 & 924060053272789 & 924060053272792	Rs. 9,50,02,444/- (Rupees Nine Crores Fifty Lakhs Two Thousand Four Hundred and Forty Four Only)	SCHEDULE- A : MOVABLE PROPERTIES - Hypothecation of entire current assets & Movable Fixed Assets of the firm SCHEDULE – B : IMMOVABLE ASSETS - Property No.1: All That Part And Paecl Of The Commercial Building Property Situated At Ysr Cuddapah District, Proddatur Registration District, Proddatur Sub District, Somulavani Palle Panchayath, Proddatur, Mandalam, Sy.No.271 Was Subdivided As Sy.No.271/3, In An Extent Of 1452 Sq.Yds Bearing D.No.25/10-3, Stands In The Name Of Mr. P. Balu Chandra Yadav Vide Doc.No.6193/2017 Dt.27.10.2017 At S/o Of Proddatur Being Bounded By Boundaries: East: Site Of Kuntumalla Subbaranga Swamy, West: Site Of Gandurlu Veera Krishna Reddy, North: Bypass Road, South: Canal. Within The Above Boundaries In An Extent Of 1452 Sq.Yds Of Commercial Site With Structures Thereon, Consisting With Ground Floor, Godown, First Floor Worker Room, Second Floor, With A Total Built Up Area 7362 Sq.Fts And Total Carpet Area 6625.80 Sq.Fts And With All Amenities And Easements Rights Therein. Symbolic Possession:- 17/09/2026

The borrower/guarantors/mortgagors in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Axis Bank Limited
DATE: 20.09.2026, PLACE: PRODDUTUR
Sd/- AUTHORIZED OFFICER, AXIS BANK LIMITED


SMFG India Home Finance Co. Ltd.
Corporate Off.: 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051. Regd. Off.: Commerzone IT Park, Tower B, 1st Floor, No.111, Mount Poonamallee Road, Porur, Chennai – 600116, TN

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-AUCTION SALE NOTICE OF 15 DAYS FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISION TO RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.
NOTICE is hereby given to the Public in General and in particular to the Borrower(s) and Guarantor(s) that the below listed immovable properties ("Secured Assets") mortgaged / charged to the Secured Creditor, the **Possession** of which has been taken by the Authorised Officer of **SMFG India Home Finance Co. Ltd.** (hereinafter referred to as **SMHFC**) ("Secured Creditor"), will be sold on "As is where is", "As is what is" and "Whatever there is" on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till date of realization, due to **SMHFC** Secured Creditor from the Borrower(s) and Guarantor(s) mentioned herein below.

Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of the Properties	Reserve Price : Earnest Money Deposit :	Date & Time of E-Auction	Date of EMD Submission
1.	LAN : 613439211611840 1. Karri Ashok Babu S/o. Karri Pedayesobu 2. Karri Krupavathi W/o. Karri Ashok Babu,	All That Piece and Parcel of An Extent of 61 Sq Yards or 51.00 Sq. Mts. Site Situated and Guntur District, Tadikonda Sub-District, Within Kantheru Grama Panchayat Area, D. No. 206/A1 An Extent of 61 Sq Yards In Which Old Door No. 6-183, New Door No. 6-215 Assessment No. 1074, R. C. C. Building House Site is Being Bounded By - East : Joint Plot Way 4 feet; South : Site Belongs to Karri Chandra Sekhar, West : Site Belongs to Karri Sarojini; North : Balance Site. Within These Four Boundaries Measuring 61 Sq Yds Or 51.00 Sq Mts Of Rcc Building, Site And Along With All Easement Rights.	Rs. 5,40,000/- Rs. 54,000/-	09.10.2026 at 11.00 a. m. to 01.00 p. m.	08.10.2026

Details terms and conditions of the sale are as below and the details are also provided in our/secured creditor's website at the following link website address (<https://BidDeal.in> and <https://www.grihashakti.com/pdf/E-Auction.pdf>). The Intending Bidders can also contact : **Kaanoori Usha Shankar, Mobile: 9848102052, E-mail : Kaanoori.Shankar@grihashakti.com, Mr. Niloy Dey, on his Mob. 8655619157, E-mail : Niloy.Dey@grihashakti.com**
Sd/- Authorized Officer,
SMFG INDIA HOME FINANCE CO. LTD.
Place : Guntur, Andhra Pradesh
Date : 17.09.2026


BLACKBURN FUELS PRIVATE LIMITED

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
BLACKBURN FUELS PRIVATE LIMITED
(Under sub-regulation (1) of the regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency) Regulation Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1 Name of the corporate debtor along with PAN & CIN/ LLP No.	BLACKBURN FUELS PRIVATE LIMITED PAN: AADCMS940P CIN: U68200AP1992PTC013774
2 Address of the registered office	H N O-1, Ganapati Nivas Srinivasa Nagar, N C S Road, Vizianagaram, Andhra Pradesh, India – 535001
3 URL of website	Not Available
4 Details of place where majority of fixed assets are located	Not Available
5 Installed capacity of main products/services	Not Available
6 Quantity and value of main products/ services sold in last financial year	As per last Financial Statement. FY 2024-2025- Nil
7 Number of employees/ workmen	Not Available
8 Further details including last available financial statements (with schedules) of two years, lists of creditors	Further Details are available in the Detailed EOJ by E-mail: bfpl.cirp26@gmail.com
9 Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: www.truetsip.com	Further Details are available in the Detailed EOJ by E-mail: bfpl.cirp26@gmail.com
10 Last date for receipt of expression of interest	Original – 12 September 2026 Revised – 5 October 2026
11 Date of issue of provisional list of prospective resolution applicants	Original – 16 September 2026 Revised – 7 October 2026
12 Last date for submission of objections to provisional list	Original – 21 September 2026 Revised – 12 October 2026
13 Date of issue of final list of prospective resolution applicants	Original – 25 September 2026 Revised – 15 October 2026
14 Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	Original – 30 September 2026 Revised – 20 October 2026
15 Last date for submission of resolution plans	Original – 30 October 2026 Revised – 20 November 2026
16 Process email ID to submit Expression of Interest	bfpl.cirp26@gmail.com
17 (Details of the corporate debtor's registration status as MSME)	Not Applicable

IP Mylavarapu Sujata
Resolution Professional of
M/s. BLACKBURN FUELS PVT LTD
Regn. No. IBB/IPA-003/00434/2023-2024/14286

Date: 20.09.2026
Place: Visakhapatnam


ASSET RECOVERY BRANCH
TECHNO CRAFTS INDUSTRIAL ESTATE, Balanagar Main Road, Hyderabad-500037

E-AUCTION SALE NOTICE
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with proviso to Rule 8 and 9 of Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the **Constructive/Physical** (whichever is applicable) Possession of which has been taken by the Authorised Officer of Union Bank of India (Secured Creditor), will be sold on "As is where is", "As is what is", and "Whatever there is" on the date mentioned below, for recovery of dues as mentioned hereunder to Union Bank of India from the below mentioned Borrower(s) & Guarantor(s). The Reserve Price and the Earnest Money Deposit, Bid Increment are also mentioned hereunder:

Name and address of the Borrower(s) and Guarantor(s): M/s Mayuri Hospitalities., Prop: Veladi Manjula, H.No.4-244, Hall No.205, Block No.4, Second floor, Sree Tharakaka Rama Complex, Sy.No.4-441 & 44/2, Nagarjuna Sagar Road, Haliya (V), Anumula (M), Nalgonda Dist, Telangana 508377. **Mrs.Veladi Manjula** W/o Veladi Mohan, H.No.18-104/2, Vasavi Nagar Main Road, Nakerakal, Nalgonda Dist-508211.

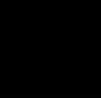
The secured debt for the recovery of which the immovable secured asset is to be sold: **Rs.2,27,19,361/-** as on 31-08-2026 with further interest, cost & expenses.

DESCRIPTION OF IMMOVABLE SECURED ASSETS TO BE SOLD:
All that the commercial space-Function hall no.205 in Second floor, in "Sree Tharakaka Rama Complex" having plinth area of 10357 sqft, along with an undivided share of land 481.6 Sq.yds out of 5312.48 Sq.yds on Sy.No.44/1 and 44/2 admeasuring 4441.75 Sq.meters in Block No.4, H.No.4-244 in Sy.No.44/1 & 44/2, situated at Nagarjuna Sagar Road, Haliya Village, Anumula Mandal, Nalgonda Dist, Telangana State and **Bounded by: Boundaries of Hall:** North: 6'-6" Corridor, South: 6'-6" Corridor, East: Purchase Own shop, West: Open to Sky. **Boundaries of Land:** North: Houses of Godumalka Bazar, South: 20'-0" wide Road, East: Haliya to Nagarjuna Sagar Road, West: 20'-0" wide Road.
Sale deed no.5278/2017 dated 29.12.2017 registered at SRO Nidamanoor Google coordinator: 16.779244, 79.318474

Reserve Price: Rs.1,61,00,000/- EMD: 10% of the Reserve Price Bid Increment: Rs.1,61,000/-
Date and Time of E-Auction: 13.10.2026 from 12:00 Noon to 05:00 PM
(with 10 min unlimited auto extensions) E-auction website-<https://baanknet.com>

EMD shall be deposited and Linked/Map the EMD amount with the Property ID before End Time of Auction. It is advisable to deposit and Link / Map the EMD amount with the property ID well in advance to avoid any technical glitch

The Online E-Auction will be held through web portal/website Registration, Login and Bidding Rules visit the following sites:
The Online E-Auction will be held through web portal/ website: <https://baanknet.com> on the date and time mentioned above with unlimited extension of 10 minutes. The intending bidders/purchasers required to register through <https://baanknet.com> (Buyer Registration - link provided in the home page of the website) by using their mobile number and valid email-id. The intending bidders/purchasers further required to upload KYC documents and Bank Details. Register on <https://baanknet.com> using mobile number and email ID.
• For Auction related queries e-mail to ubin0556009@unionbankofindia.bank.in or For queries Contact Number: 8291220220. For Enquiries Please contact number: 9987321173
• Bidders are advised to go through the website: <https://baanknet.com> and <https://www.unionbankofindia.bank.in/auction-property/view-auction-property.aspx> for detailed terms and conditions of Auction Sale before submitting their bids and taking part in the E-Auction sale proceedings. Successful bidder will be intimated through e-mail by PSB Alliance Pvt. Ltd after the closing of the e-Bidding Process.
Note: The Sale shall be subject to the outcome of Securitisation Application (SA), if any.
Notice of 15 days for sale of immovable secured assets under Rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002.
Date: 17.09.2026, Place: Hyderabad
Authorised Officer, Union Bank of India


"IMPORTANT"

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ARM BRANCH (13591), VISAKHAPATNAM
Opposite Melody Cinema Theatre, Suryabagh, Visakhapatnam-530020.
Phone: 8332956773, 7095199455, E-mail: cb13591@canarabank.com

AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-Auction Sale Notice for Sale of Immovable Properties under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) & 9(1) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable properties mortgaged to the Secured Creditor, the **Physical Possession** of which has been taken by the Authorised Officer of Canara Bank, **will be sold on "As is where is", "As is what is", and "Whatever there is" on 08.10.2026** for recovery of Liabilities due, to **ARM Branch, Visakhapatnam** of Canara Bank from the below mentioned Borrower(s) and Guarantor(s).
Description of the immovable properties with no encumbrances to the knowledge of the bank.
DATE & TIME OF E-AUCTION: 08.10.2026, from 01:00 PM to 02:00 PM | LAST DATE FOR SUBMISSION OF
(With unlimited extension of 5 minutes duration each till the conclusion of the sale) **EMD: 08.10.2026 till 01:50 pm**

Sl. No.	Borrower/Guarantors (All Accounts No. Transferred to ARM, Visakhapatnam Branch)	DESCRIPTION OF THE PROPERTIES	Reserve Price	EMD (10% of RP)
1	Borrower: Mr. Prasanna Sai Raghu Veer Kandula, S/o Kandula Gopala Krishna. Total Liability as on 31.08.2026 : Rs.34.68 lakhs + Future interest + Other Charges (if any).	All that site measuring an extent 46 Sq.Yds. or 38.456 Sq.mts. being undivided share out of the total extent of 400 Sq.Yds. or 334.45 Sq.Mts together with Flat No.1 measuring 1380 Sft (including common areas and balconies etc) in Ground Floor and one car parking measuring 80 Sft. In 1 st floor of "SRI SAMPATH VINAYAKA DELIGHT" in plot no. 177 approved by VUDA vide L.P.No. 23/91, covered by S.No. 77/3, 4, 5, 78/3A, 38, 3C, 4, 5, 6, 7A, 9, 12, 80/1A, 18, 2A, 2B, 38, 5A, 5B, 81/6, 8, 9, 10, 11, 12, 13 situated at Bakkan-nagalem Village,		